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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 55 (RE-2006) 2004-09

NEW DELHI: the 13th September, 2006

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Volume-I):

2 The following sentence is added at the end of first Sub-Paragraph of Paragraph 2.21.2 of HBP (Volume-I) :-

“In addition, the agencies authorized to issue Preferential Certificate of Origin as per Para 2.21.1 of Handbook of Procedures, (Volume-I) are also authorized to issue Non-Preferential Certificate of Origin.”

3. In Appendix 4-C, in the list of agencies authorized to issue Certificate of Origin (Non-Preferential), under Maharashtra, the Sl. No. 10 stands modified as follows: -

MAHARASHTRA

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10. Indian Chemical Council
Sir Vithaldas Chambers
16, Mumbai Samachar Marg
Mumbai-400023

And its branches at

- a) Shantiniketan 8th Floor, 8 Camac Street,
Kolkata-700017
- b) 332-A, Sant Nagar, Ground Floor
East of Kailash, New Delhi 110 065
- c) Kurian Complex, III floor
140-A, Nelson Manickam Road
Chennai 600 029

This issues in public interest.

(K.T.CHACKO)

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